

ODISHA ACT 6 OF 2011

THE ODISHA LEGISLATIVE ASSEMBLY SPEAKER'S SALARY AND ALLOWANCES (AMENDMENT) ACT, 2011

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Odisha Act
20 of 1952.

* Came into force on the 1st day of June, 2009.
 2011 (No. 344) II Legis-41/2010
 If for the Bill, See Odisha Gazette Extraordinary dated the 31st March.

ODISHA ACT 6 OF 2011

***THE ODISHA LEGISLATIVE ASSEMBLY SPEAKER'S SALARY AND ALLOWANCES (AMENDMENT) ACT, 2011**

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AN ACT FURTHER TO AMEND THE ODISHA LEGISLATIVE ASSEMBLY
SPEAKER'S SALARY AND ALLOWANCES ACT, 1960.

BE it enacted by the Legislature of the State of Odisha in the
Sixty-second Year of the Republic of India as follows:—

Short title
and
commence-
ment.

1. (1) This Act may be called the Odisha Legislative Assembly
Speaker's Salary and Allowances (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on the 1st day
of June, 2009.

Amendment
of section 3.

2. In section 3 of the Odisha Legislative Assembly Speaker's
Salary and Allowances Act, 1960 (hereinafter referred to as the
principal Act), for the words "six thousand and five hundred rupees",
the words "twenty-four thousand five hundred" shall be substituted.

Odisha Act
24 of 1960.

Amendment
of section 4.

3. In section 4 of the principal Act, for the words "three
thousand rupees", the words "ten thousand rupees" shall be
substituted.

Amendment
of section 4-A.

4. In section 4-A of the principal Act, for the words "nine
thousand and five hundred rupees", the words "twenty-four thousand
rupees" shall be substituted.

*[For the Bill, See *Odisha Gazette* Extraordinary dated the 31st March,
2011 (No.744) [I Legis-41/ 2010]

** Came into force on the 1st day of June, 2009.